GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

RAJYA SABHA UNSTARRED QUESTION NO. 1516 TO BE ANSWERED ON 10TH DECEMBER, 2021

INTERCEPTION OF MESSAGES UNDER INDIAN TELEGRAPH ACT

1516 SHRI JAWHAR SIRCAR:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether reasons are invariably recorded in writing and orders taken from the competent authorities before intercepting any message under Section 5 of the Indian Telegraph Act;

(b) whether Government is aware of any 'unlawful learning of the contents of any message' under Section 23 of the Act;

(c) whether Government is aware of any authorised official unlawfully intercepting any message in terms of Section 26 of the Act; and

(d) if so, the steps taken thereof?

ANSWER

MINISTER OF STATE FOR COMMUNICATIONS (SHRI DEVUSINH CHAUHAN)

(a) The orders for interception under Section 5 (2) of the Indian Telegraph Act 1885 are issued with the approval of the competent authority as per sub-rule (1) of Rule 419A of Indian Telegraph (1st Amendment of 2014) Rules, 2014. As per sub-rule (2) of these Rules, these orders contain the reasons for such direction.

(b)&(c) No Sir.

(d) In view of (b) &(c), question does not arise.

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